

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

IBC NO. (IB)-143(PB)/2017

IN THE MATTER OF:

M/s. Asaf Ali & Mrs. Roniula Elma
Vs.

.... Applicant

M/s. Dreamland & Promoters &
Consultants Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.06.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/
Petitioner

: Mr. Judy James, Advocate
Mr. Pervinder, Advocate
Mr. B.K.V. Subrahmanyam, Advocate

ORDER

Learned Counsel for the petitioner applies for withdrawal of the petition.
Dismissed as withdrawn with liberty to avail any other remedy in accordance
with law.

Sd -

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd -

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

27.06.2017
V. Sethi